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Title: Need to take action against institutions withholding certificates of students and employees.

SHRI ANTO ANTONY (PATHANAMTHITTA): Hon. Speaker, Sir, I request the Government, through this august House, to kindly take urgent steps to stop the unethical practice of withholding the certificates of students by educational institutions. Most students avail the facility of educational loans for paying their fees. Due to various bank formalities, the promised loan amount is not sanctioned in time of their admission by which time the students will have to join the course. Unable to pay the fees, the students who might want to discontinue the course are put through more trials owing to the fact that the educational institutions refuse to return their certificates and they are not able to join another institution. It should be noted that there is an existing Delhi High Court order dated July 20, 2011 which states that educational institutions should not withhold the certificates of students, but only verify it at the time of admission for its credibility. Lakhs of students in the country are now trapped in this malpractice of educational institutions thus preventing them from pursuing a future of their choice. If the banks sanction educational loans in a time-bound manner, exploitation of the students by educational institutions can be stopped.

Therefore, I request the Government to kindly take urgent steps to stop the unethical practice of the banks and educational institutions in exploiting the students in this manner.

माननीय अध्यक्ष: श्री कुलदीप राय शर्मा, श्री एन. के. प्रेमचन्द्रन, . संजय जायसवाल एवं एडवोकेट ए.एम. आरिफ को श्री एंटो एन्टोनी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।